

NATIONAL COMPANY LAW APPELLANT TRIBUNAL
NEW DELHI
COMPANY APPEAL (AT) (INSOLVENCY) NO.880-881 OF 2019

In the matter of:

Lalchand Maloo

Appellant

Vs

**Vijay Kumar Iyer
RP of Murli Industries Ltd & Anr**

Respondent

Mr. Alok Dhir, Mr Kunal Godhwani and Mr. Mukund Rawat, Advocates
Advocates for appellant.

Mr. Sumesh Dhawan and Ms Geetika Sharma, Advocate for RP.

Ms Raveena Rai, Advocate for R2.

ORDER

30.08.2019- Let notice be issued to Respondent through speed post. At this stage Mr. Sumesh Dhawan, Advocate accepts notice on behalf of Respondent No.1 and Ms Raveena Rai, accepts notice on behalf of Respondent No.2. No further notice be issued upon them.

2. Shri R.P. Agarwal, Advocate submits that he represents the Committee of Creditors which is not a party Respondent in the instant appeal. Since after approval of Resolution Plan Committee of Creditors stands dissolved, there is no requirement of impleading COC as party Respondent. However, the lenders, financial creditors, consortium of lenders comprising the COC are permitted to address the Court at the time of hearing.

3. The implementation of the approved Resolution Plan shall be subject to the outcome of this Appeal.

4. Post the appeal for admission on **17th September, 2019.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn